National Food Security Act, 2013 (NFSA) provides for constitution of a State Food Commission (SFC) by State Governments for monitoring and review of implementation of the Act. The Act however also provides that State Government may, if considered necessary, designate any statutory commission to exercise the powers and perform the functions of SFC. As per reports received, all the 36 States/Union Territories implementing NFSA, except Himachal Pradesh, Jharkhand, West Bengal and Tamil Nadu, have constituted/designated SFC.

(c) States/UTs, which constitute SFC on exclusive basis are eligible to receive one time financial assistance upto ₹ 50.00 lakh for non-building assets for SFC.

Linking of ration cards with Aadhaar

1206. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the process of linking of Aadhaar No. with ration cards of the people has been completed, if so, the details thereof;

(b) whether Government has made it mandatory for all ration card holders to link it their cards with their Aadhaar No.; and

(c) if so, the details of the achievement made in this regard, so far?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) to (c) Government has decided to seed the available Aadhaar numbers in PDS beneficiaries' database for de-duplication and elimination of bogus ration cards. As per the reports received from States/UTs, at present Aadhaar seeding with ration cards stands at 70.97% at National Level *i.e.*16.32 crore ration cards against the total of 23.00 crore ration cards (approx.) have been seeded with Aadhaar number.

Claims under LSPEF

1207. SHRI BHUPENDER YADAV: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Levy Sugar Price Equalization Fund (LSPEF) claims have not been released to Rajasthan State Food Civil Supplies Corporation;

(b) if so, the amount of claims that have to be released and the reasons for not releasing them; and

(c) whether Government intends to release these funds, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) No, Sir.

(b) and (c) Does not arise.

Review of procurement, distribution etc. of foodgrains

1208. SHRI DARSHAN SINGH YADAV:
SHRI P. BHATTACHARYA:
SHRIMATI RAJANI PATIL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has conducted any review of the existing system of procurement, marketing, storage, preservation and distribution of foodgrains;

(b) if so, the details and the outcome thereof; and

(c) if not, the reasons therefor and the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) Yes, Sir. A High Level Committee (HLC) under the Chairmanship of Shri Shanta Kumar, on restructuring of FCI, conducted a review of the existing system of procurement, marketing, storage, preservation and distribution of foodgrains.

(b) and (c) The action taken on major recommendations of the HLC are given in the Statement.

Statement

Action taken on the major recommendations of High Level Committee headed by Shri Shanta Kumar, Hon'ble MP

(As on 15.11. 2016)

Sl. No.	Action Point	Action taken
1.	Improvement of procurement operations in Eastern States	61837 procurement centres (including 232 by FCI and 401 by Private Players) have been opened in Eastern States *i.e.* Assam, Bihar, Jharkhand, Uttar Pradesh and West Bengal for procurement of paddy during ongoing KMS 2015-16 compared to 30740 during KMS 2014-15. In KMS 2015-16, 70.70 Lakh MT paddy in terms of rice has been procured compared to 47.19 Lakh MT in KMS 2014-15.